

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

18. IA(I.B.C)/875(MB)2024
IN
C.P. (IB)/496(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: State Bank of India (through Kamlesh Verma)
VS
ADVANTAGE OVERSEAS PRIVATE LIMITED

Section 7, 19(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Amit Tungare a/w Mr. Prathamesh, Ld. Counsel for the Applicant present through physical mode. Mr. Nausher Kohli a/w Ms. Nidhi Faganiya, Ld. Counsel for the Respondent(s) present through virtual mode.

IA(I.B.C)/875(MB)2024

2. This is an Application filed u/s 19(2) by the Applicant seeking co-operation from the suspended Board of Director(s)/ Respondent(s).
3. Ld. Counsel for the Respondent(s) submitted that the suspended Board of Director(s) handed over documents/ information as per requirement of the Resolution Profession.
4. The Resolution Professional is directed to provide a list of the documents not yet handed over to the Respondent(s). Respondent(s) is directed to hand over the said documents within one week of receipt of the list.
5. With the above directions, the present Application is disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)